

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75985 of 2019

(Arising out of Order-in-Order-Appeal No.150/KOL-V/2018 dated 18.12.2018 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.

M/s Greenply Industries Ltd

(Village-Kriparampur, PO-Sukdevpur, Dist. 24 Parganas (South), West Bengal-743503)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

APPEARANCE :

Mr. Dipankar Majumdar, Advocate for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75723/2023

Date of Hearing : 19 June 2023

Date of Decision : 19 June 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja